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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. NO. 351/2003
IN
O.A. NO. 2718/2002
with MA 2488/2003

New Delhi this the 2nd day of December, 2003.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).

Union of India & Ors.

... Review Applicants.

Versus

Ms. Christina James

... Respondent.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

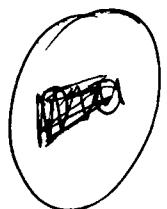
RA 351/2003 has been filed by the respondents in OA 2718/2002 with MA 2488/2003 praying for condonation of delay in filing RA.

2. The review applicants have stated that the delay in filing the review application was not intentional but due to the reasons mentioned in MA. In the circumstances of the case, MA 2488/2003 is allowed condoning the delay in filing RA.

3. The review application has been filed praying for recall of Tribunal's oral order dated 3.9.2003 in OA 2718/2002. That order has been passed after hearing the learned counsel for the parties and considering the pleadings on record. The review applicants are trying to re-argue the case on merits, which taking into consideration the settled principles of law regarding review application, cannot be permitted, as if it is an

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appeal. As there are no errors apparent on the face of the record or any other sufficient grounds as provided under the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 CPC, RA 351/2003 is rejected.

4. MA 2488/2003 and RA 351/2003 are accordingly disposed of.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'